

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

10.02.03

Ld. Counsel for the Applicant is present. Shri T. Rath, Ld. has already filed a Vakalatnama in favour of R-2, 3 and 4 and prays for time to file counter. Heard. Time granted till 7.03.03 for counter. Await return of AD from R-1 till then.

10/2/2003
REGISTRAR

Counter not filed.

AD. for R-1 not back.
MA. 232/03 filed
for 4 weeks time
to file counter.

2/3

Regd.

24.03.03

The Applicant is absent on call. Ld. Counsel appearing for Respondent No. 2, 3 & 4 prays for time to file counter. Heard. Time granted till 28.4.03 for counter. Await xx return of AD from R-1 x till then.

10/4/2003
REGISTRAR
2A

AD. for R-1 not back.

Counter not filed
for further
order.

2/6

Regd.

Applicant by SPEED POST about the next date of hearing ; to be present and place his case; failing which appropriate orders will be passed by this Tribunal including the possible final disposal of the O.A. List it for the above purpose on 27.7.04.

Send copies of this order to the Applicant by SPEED POST in the address given in the O.A. and free copies of this order be given to learned counsel for the both sides.

Ch. B. S. A. M.

Member(Admn.)

J. S. A.
Member(Judicial)

ORDER DATED 27.7.2004.

Heard Mr. B. K. Patnaik, Learned Counsel for the Applicant and Mr. T. Rath, Learned Addl. Standing Counsel appearing for the Respondents.

Applicant approached this Tribunal being aggrieved by the show-cause notice for enhancement of the penalty issued by the Appellate Authority vide his order dated 20th November, 2002 under Annexure-19. It appears from the submission made by the learned Counsel for the Applicant that the Applicant has not yet filed any reply to the show cause notice and instead of that he is agitating before this Tribunal for the relief to the effect to quash the enquiry report dated 8.2.2002, (Annexure-14), suspension order under Annexure-1 dated 16.8.1999, punishment order under Annexure-16 dated 26.7.2002, show cause notice under Annexure-19 and other service benefits as a consequence thereof.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

27.06.03

Ld. Counsel for the applicant present. Notice is already sent to R-1 by speed post on 24.12.2002. and hence I treat the service sufficient on them. Ld. Counsel appearing for other Respondents prays for time to file counter. Heard. Time granted till 16.07.03 for counter.

REGD/2002
27/6

Counter not filed

A-
15.7

W

Counter has not been filed.

for further orders.

h
27/12

Regd

Dt. 3.12.03

Both the counsels are present on call. The learned A.S.C. for Respondents prays for time to file counter. The counsel for the applicant strongly objected.

Hence time granted till 17.12.03 for counter as last chance.

DR
03/12/03

REGD/2002

From the facts of this case, it appears that the Disciplinary proceedings initiated against the Applicant has reached finality. Applicant has also preferred not to respond to the show cause notice; although he has lot of objection to be raised against that order.

In the circumstances, we would direct the Applicant to submit his reply to the show cause notice dated 20th November, 2002 at the first instance; which he should do by 30th August, 2004 seeking intervention for any infraction of rules or procedures. We further order that after considering the show cause, the Appellate Authority shall pass orders as deemed fit and proper.

With the above observations and directions this O.A. is disposed of. No costs.

With the disposal of this O.A. interim orders passed by us on 23.12.2002 stand vacated.

Arsh 2002
VICE-CHAIRMAN

je
MEMBER (JUDICIAL)